

Amended by Pb. Act, 2 of 1951
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LEGISLATIVE DEPARTMENT

NOTIFICATION

The 27th June, 1956

No. 24-Leg/56.—The following Act of the Legislature of the State of Punjab received the assent of the President on 21st June, 1956, and is hereby published for general information :—

Punjab Act No. 15 of 1956

THE PUNJAB PROHIBITION OF COW SLAUGHTER ACT, 1955

AN

ACT

to prohibit the slaughter of cow and its progeny in Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Prohibition of Cow Slaughter Act, 1955.

(2) It extends to the whole of the State of Punjab.

(3) It shall come into force at once.

Short title,
extent and
commence-
ment.

Price : Re 0-2-0

(877)

Definitions. 2. In this Act, unless there is anything repugnant in the subject or context—

- Sust. by Pb. Act, 2 of 1958.
- (a) "beef" means flesh of cow in any form but does not include flesh of cow contained in sealed containers and imported into Punjab ;
 - (b) beef-products include extraction from beef ;
 - (c) "cow" includes a bull, bullock, ox, heifer, or calf ;
 - (d) "prescribed" means prescribed by rules made under this Act ;
 - (e) "slaughter" means killing by any method whatsoever and includes maiming and inflicting of physical injury which in the ordinary course will cause death ;
 - (f) "Government" means the Government of Punjab ; and
 - (g) "uneconomic cow" includes stray, unprotected, infirm, disabled, diseased or barren cow.

Prohibition of cow slaughter.

3. Notwithstanding anything contained in any other law for the time being in force or any usage or custom to the contrary, no person shall slaughter or cause to be slaughtered or offer or cause to be offered for slaughter any cow in any place in Punjab :

Provided that killing of a cow by accident or in self defence will not be considered as slaughter under the Act.

Exceptions.

4. (1) Nothing in section 3 shall apply to the slaughter of a cow— {

- (a) whose suffering is such as to render its destruction desirable according to the certificate of the Veterinary Officer of the area or such other Officer of the Animal Husbandry Department as may be prescribed ; or
- (b) which is suffering from any contagious or infectious disease notified as such by the Government ; or

(c) which is subjected to experimentation in the interest of medical and public health research by a certified medical practitioner of the Animal Husbandry Department.

(2) Where it is intended to slaughter a cow for the reasons specified in clause (a) or clause (b) of subsection (1) it shall be incumbent for a person doing so to obtain the prior permission in writing of the Veterinary Officer of the area or such other Officer of the Animal Husbandry Department as may be prescribed.

5. Except as herein excepted and notwithstanding anything contained in any other law for the time being in force, no person shall sell or offer for sale or cause to be sold beef or beef-products in any form except for such medicinal purposes as may be prescribed.

6. There shall be established by the Government or by any local authority, when so directed by the Government, institutions for the reception, maintenance and care of uneconomic cows.

7. The State Government or the local authority, if so authorised, may levy such fees as may be prescribed for care and maintenance of uneconomic cows in the institution.

8. (1) Whoever contravenes or attempts to contravene or abets the contravention of the provisions of section 3 or 5 shall be guilty of an offence punishable with rigorous imprisonment for a term which may extend to two years or with fine which may extend to one thousand rupees or with both.

(2) Whoever fails to lodge the information in the manner and within the time stated in subsection (2) of section 4 shall be guilty of an offence punishable with simple imprisonment for a term which may extend to one year or with fine which may extend to two hundred rupees or with both.

(3) In any trial for an offence punishable under subsection (1), or subsection (2) the burden of proving that the slaughtered cow belonged to the class specified in clause (a) or (b) of subsection (1) of section 4 shall be on the accused.

Inst: by Pb. Ac
2 of 19

Prohibition
of sale of
beef.

Establish-
ment of
institu-
tions.

Levy of
charges of
fees.

Penalty.

Inst: by Pb. Ac
Sub by 2 of 19
But 319/1

Inst: by Pb. Ac 31

Sub by
Burden of
proof.

Inst: by
Pb. Act,
24/1/81

Offences
to be cog-
nizable
and non-
bailable.
Power to
make rules.

9. Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under subsection (1) of section 8 shall be cognizable and non-bailable.

10. (1) The State Government may make rules for the purpose of carrying into effect the provisions of this Act.

(2) Without prejudice to the generality of foregoing powers, such rules may provide for—

- (a) the conditions and the circumstances under which cows may be slaughtered under subsection (1) of section 4 ;
- (b) the manner in which diseases shall be notified under subsection (1) (b) of section 4 ;
- (c) the manner in which permission shall be obtained under subsection (2) of section 4 ;
- (d) the form and contents of the certificate mentioned in sub-clause (a) of subsection (1) of section 4 and the authorities competent to grant it ;
- (e) the manner in which and conditions under which beef or beef-products are to be sold under section 5 ;
- (f) the matters relating to the establishment, maintenance, management, supervision and control of institutions referred to in section 6 ;
- (g) the duties of any officer or authority having jurisdiction under this Act, the procedure to be followed by such officer or authority ; and
- (h) the matters which are to be and may be prescribed.

Inst: by Pb. Act, 24/1/81

SHAMSHER BAHADUR,
Secretary to Government, Punjab,
Legislative Department.

939 LR—1558—28-6-56— CP and S., Pb., Chandigarh.

JUNE 27, 1956

**THE PUNJAB PROHIBITION OF COW SLAUGHTER
(AMENDMENT) ACT, 1981.**

PUNJAB ACT NO. 2 OF 1981.

[Received the assent of the Governor of Punjab on the 27th February, 1981 and was first published in the *Punjab Government Gazette (Extraordinary)*, dated the 27th February, 1981.]

AN ACT to amend the Punjab Prohibition of Cow Slaughter Act, 1955.

BE it enacted by the Legislature of the State of Punjab in the Thirty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Prohibition of Cow Slaughter (Amendment) Act, 1981. Short title and commencement

(2) It shall be deemed to have come into force on the 12th day of December, 1980. SN

2. In section 2 of the Punjab Prohibition of Cow Slaughter Act, 1955 (hereinafter referred to as the principal Act), after clause (c), the following clause shall be inserted, namely :— Amendment section 2 of Punjab Act of 1956.

“(cc) “export” means to take out from the State of Punjab to any place outside that State ;”.

3. After section 4 of the principal Act, the following sections shall be inserted, namely :— Insertion of sections 4A, and 4C Punjab Act of 1956.

“4A. No person shall export or cause to be exported cow for the purpose of slaughter either directly or through his agent or servant or any other person acting on his behalf in contravention of the provisions of this Act or with the knowledge that it will be or is likely to be slaughtered.

Restriction on export of cow.

4B. (1) Any person desiring to export cows shall apply for a permit to such officer, as the Government may, by notification, appoint in this behalf, stating the reasons for which they are to be exported as also the number of cows and the name of the State to which they are proposed to be exported and shall also file a declaration to the effect that the cows for which the permit for export is required shall not be slaughtered.

Permit for export.

(2) The officer appointed under sub-section (1) shall, after satisfying himself about the genuineness or otherwise of the request of the applicant, either grant or refuse to grant him a permit for the export of cows specified in the application :

Provided that an application for the grant of a permit shall not be refused unless the applicant has been afforded an opportunity of being heard and the reasons for the refusal are recorded.

(3) The fee for issuing permits shall be such as may be prescribed.

4C. The Government may issue special permits for export of cows if it is of opinion that it will be in the public interest to do so.”

Special permits.

Amendment of
section 8 of
Punjab Act 15
of 1956.

4. In section 8 of the principal Act, in sub-section (1), for the words and figures "section 3 or 5", the words, figures and letters "section 3, section 4A, section 4B or section 5" shall be substituted.

5.
inserted
section of sec-
tions 9A and
9B in Punjab
Act 15 of 1956.

"9A.

Insertion of sections 9A and 9B in Punjab Act 15 of 1956.

5. After section 9 of the principal Act, the following sections shall be inserted, namely :—

"9A. Any police officer not below the rank of Head Constable or any person authorised in this behalf by the Government may, with a view to securing compliance with the provisions of this Act, or for satisfying himself that the provisions of this Act have been complied with,—

(a) enter, stop and search, or authorise any person to enter, stop and search any vehicle used or intended to be used for the export of cows ;

(b) seize or authorise the seizure of cows in respect of which he suspects that any provision of this Act has been, is being or is about to be contravened, along with the vehicles in which such cows are found and thereafter take or authorise the taking of all measures necessary for securing the production of the cows and vehicles so seized, in a court and for their safe custody pending production ;

(c) the provisions of section 100 of the Code of Criminal Procedure 1973, relating to search and seizure shall, so far as may be, apply to searches and seizures under this section.

9B. No suit, prosecution or other legal proceedings shall lie against any officer of the Government for anything done or intended to be done in good faith under this Act or the rules made thereunder."

6. In section 10 of the principal Act, after clause (d) of sub-section (2), the following clause shall be inserted, namely :—

✓ "(dd) the form in which the permit under section 4B is to be granted and the fee in respect of issuing such permit;"

Amendment of section 10 of Punjab Act 15 of 1956.

PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 21st November, 2011

No. 44-Leg./2011.—The following Act of the Legislature of the State of Punjab received the assent of the Government of Punjab on the 11th November, 2011, is hereby published for general information :—

THE PUNJAB PROHIBITION OF COW SLAUGHTER (AMENDMENT)
ACT, 2011

(Punjab Act No. 31 of 2011)

AN

ACT

further to amend the Punjab Prohibition of Cow Slaughter Act, 1955.

BE it enacted by the Legislature of the State of Punjab in the Sixty-second Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Prohibition of Cow Slaughter (Amendment) Act, 2011.

Short title and
commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Prohibition of Cow Slaughter Act, 1955, in section 8,—

Amendment of
section 8 of
Punjab Act 15
of 1955

(i) for sub-section (1), the following sub-section shall be substituted, namely :—

"(1) Whoever contravenes or attempts to contravene or abets the contravention of the provisions of section 4-B shall be punished with rigorous imprisonment for a term, which may extend to two years or with fine which may extend to one thousand rupees or with both.

- (1-A) Whoever contravenes or attempts to contravene or abets the contravention of the provisions of section 3, section 4-A or section 5 shall be punished with rigorous imprisonment for a term which may extend to ten years or with fine which may extend to ten thousand rupees or with both.;
- (ii) in sub-section (2), for the words "shall be guilty of an offence punishable", the words "shall be punished" shall be substituted; and
- (iii) in sub-section (3), for the words, brackets and figures "sub-section (1)", the words, brackets, letter and figures "sub-section (1) or sub-section (1-A)" shall be substituted.

COBINDER SINGH,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

0045/09-2012/Pb. Govt. Press, S.A.S. Nagar

GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 18th December, 2013

No. 64-Leg./2013.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 4th Day of December, 2013, is hereby published for general information:-

THE PUNJAB PROHIBITION OF COW SLAUGHTER
(AMENDMENT) ACT, 2013
(Punjab Act No. 53 of 2013)

AN
ACT

to amend the Punjab Prohibition of Cow Slaughter Act, 1955.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Prohibition of Cow Slaughter (Amendment) Act, 2013. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Prohibition of Cow Slaughter Act, 1955 (hereinafter referred to as the principal Act), in section 2, after clause (cc), the following clause shall be inserted, namely:- Amendment in section 2 of Punjab Act 15 of 1956.

"(ccc) "Laboratory" means a Laboratory already established for Northern Region i.e. the Regional Diseases Diagnostic Laboratory (RDDL), Jalandhar;"

3. In the principal Act, after section 5, the following section shall be inserted, namely:- Insertion of new section 5-A in Punjab Act 15 of 1956.

"5-A Wherever any dispute arises as to whether the particular meat or body part is that of the cow or not, then sample of such meat or body part shall be sent to the Laboratory for testing. The result of the Laboratory shall be treated as final and binding for all intents and purposes of this Act."

J.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

309/12-2013/Pb. Govt. Press, S.A.S. Nagar